

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated 01.10.2002

Applicant, being selected for the post of E.D.D.A. Lethaka B.O. was to join the said post. He, having faced difficulties on account of local pressure in joining his post, approached in the present Original Application 519/2000, which was disposed of (on 26.9.2001) with direction to Respondents to give adequate protection to the Applicant to ensure his joining.

By filing M.A.382/02, the Applicant has brought to our notice that he is not in a position to join at Lethaka B.O. and, therefore prayed for an alternate employment to be given to him.

An objection has been filed to the said M.A.382/02; which goes to show that the Applicant has already given in writing his inability to join at Lethaka B.O. and that in the said premises, his prayer for issuance of direction to Respondents to provide him an alternative employment cannot be acceded to.

However, liberty is hereby granted to the Applicant (after hearing the rival contentions of the Counsel for the Applicant and that of Shri A.K.Bose, Sr. Standing Counsel) to represent the authorities to provide him adequate protection to join at Lethaka B.O. as E.D.D.A. On receipt of the said representation the Respondents should fix a date on which the Applicant should report for duty as E.D.D.A. of Lethaka B.P.O. and on that date the

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Respondents should provide adequate protection and arrangement for smooth joining of the Applicant ; for which we hereby direct.

M.A.382/02 is disposed of accordingly.

John
Vice Chairman '10
John
01.10.2002
Member (Judicial)

Copies of 02 orders
may be sent to
Sir Compt. Dr
Babu

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8.10.02

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